

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification
Jammu, the 1st April, 2024

S.O 215 .- In exercise of the powers conferred under sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Ramban .

S.No	Name of Officer	Jurisdiction
01	Sh. Shakeel Ul Rehman	Naib Tehsildar Gundi Dharam
02	Sh. Jamil Ahmad Lone	Naib Tehsildar Dhandrath
03	Sh. Gh. Mohi -Ud-Din Malik	Naib Tehsildar Rajgarh
04	Sh. Muzafar Ahmad Wani	Naib Tehsildar Senabathi
05	Sh. Manzoor Ahmad Dar	Naib Tehsildar Mahu mangit
06	Sh. Tariq Ahmad Bhat	Naib Tehsildar Tethar
07	Sh. Barkat Hussain	Naib Tehsildar Batote

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW- Powr/13/2021-10
Copy to the:- .

Dated :- 01 -04- 2024

1. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
2. Chief Electoral Officer, J&K
3. Divisional Commissioner, Jammu.
4. District Magistrate Ramban. This is with reference to letter No.ADMR/2296.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section

Senior Law Officer
Department of Law, Justice and P.A



9.4.2024
